

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 902/TT/2025

- Subject** : Petition for approval under Section 62 read with Section 79(1) of the Electricity Act, 2003 and Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the capital cost and transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for Interconnection of RE Developer's DTL at Bay No. 412 of KPS-1 (400 kV Bus Station-1) Transmission System constructed, maintained and operated by Khavda-Bhuj Transmission Limited vide Licence No. 125/Transmission/2024/CERC.
- Petitioner** : Khavda-Bhuj Transmission Limited (KBTL)
- Respondents** : Central Transmission Utility of India Limited (CTUIL) and Others

Petition No. 73/TT/2026

- Subject** : Petition for approval under Section 62 read with Section 79(1) of the Electricity Act, 2003 and Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the capital cost and transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for Transmission System for Evacuation of Power from potential renewable energy zone in the Khavda area of Gujarat under Phase-IV (7 GW): Part E1 constructed, maintained and operated by Khavda-Bhuj Transmission Limited vide Licence No. 125/Transmission/2024/CERC.
- Petitioner** : Khavda-Bhuj Transmission Limited (KBTL)
- Respondents** : Central Transmission Utility of India Limited (CTUIL) and Others
- Date of Hearing** : **22.9.2026**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member



Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Saurabh Mishra, Advocate, MPPMCL (In Petition No. 902/TT/2025)
Shri Prashant Kumar, KBTL
Shri Naresh Desai, KBTL

Record of Proceedings

The Petitioners' representatives submitted that these Petitions have been filed for the determination of the transmission tariff for the 2024-29 tariff period and requested that the tariff may be allowed as claimed in the Petitions.

2. The learned counsel for Madhya Pradesh Power Management Company Limited (MPPMCL) submitted that MPPMCL has already filed its reply to Petition No. 902/TT/2025 vide affidavit dated 22.4.2026 and sought time to file a reply to the additional information furnished by the Petitioner, if any.

3. After the hearing, the Commission directed as under:

a) The Respondents to file their respective replies, if not already filed, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.

4. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within a week:

In Petition No. 902/TT/2025

- i. As per the CTUIL OM dated 16.2.2024, the estimated cost is ₹470 lakh. However, as per the Investment Approval (IA) dated 25.2.2024, the Petitioner has considered the estimated cost of completion as ₹1064 lakh, which is approximately 126.38% higher than the CTUIL OM estimated cost. Provide the justification along with supporting documents in this regard.
- ii. Revised Form-5, detailing the original estimated cost as per the IA.
- iii. Revised Form-5A detailing the work/ supply order placed by the Petitioner in respect of the transmission asset.
- iv. Regulation under which the Additional Capital Expenditure (ACE) has been claimed.
- v. Details of the liquidated damages, if any, recovered from the contractors.
- vi. Party-wise Liability Flow Statement.
- vii. Detailed cost variation of the estimated completion cost vis-à-vis awarded cost.



- viii. Detailed cost variation of the original estimated cost vis-à-vis the estimated completion cost.
- ix. The Petitioner has claimed the basic MAT rate of 22% for the grossing-up of the Return on Equity (RoE). However, the MAT rate is 15% for FYs 2024-25 and 2025-26, and 14% for FY 2026-27. Accordingly, the Petitioner may review the MAT rate claimed and provide supporting documents to substantiate the tax rate applied for the grossing-up of the RoE.
- x. Revised Auditor's Certificate showing the values of the Interest During Construction (IDC), Incidental Expenditure During Construction (IEDC) and ACE, claimed separately.
- xi. Details of the IEDC in Form-12A.
- xii. Supporting documents for the interest rate claimed in Form-9C.

In Petition No. 73/TT/2026

- i. As per the CTUIL OM dated 2.1.2024, the estimated cost is ₹21600 lakh, whereas, as per the IA dated 8.8.2023, the Petitioner has considered the estimated cost of completion as ₹26500 lakh, which is approximately 22.69% higher than the CTUIL OM estimated cost. Provide justification along with the supporting documents in this regard.
- ii. Revised Form-5, including the detailed bifurcation of the original estimated cost as per the IA, bifurcation of substation cost as on the Date of Commercial Operation (COD), and the bifurcation of the projected liability/ undischarged liability, if any.
- iii. Clarify under which head the expenditure of ₹6214.91 lakh has been claimed as ACE, whether as a projected liability against deferred works or against an undischarged liability.
- iv. Revised Form-5A detailing the work/ supply order placed by the Petitioner in respect of the transmission asset.
- v. Regulation under which the ACE has been claimed.
- vi. Copy of the relevant OCC meetings in which the Petitioner applied for the shutdown and whether the application was approved or rejected.
- vii. Details of the liquidated damages, if any, recovered from the contractors.
- viii. Party-wise Liability Flow Statement.
- ix. Detailed cost variation of the estimated completion cost vis-à-vis awarded cost.
- x. Detailed cost variation of the original estimated cost vis-à-vis estimated completion cost.
- xi. The Petitioner has submitted the documents in the local language (Gujarati) at Page Nos. 134 and 135 of the Petition. Provide the same in English.



- xii. The Petitioner has claimed the basic MAT rate of 22% for grossing up the RoE. However, the MAT rate is 15% for FYs 2024-25 and 2025-26, and 14% for FY 2026-27. Accordingly, the Petitioner may review the MAT rate claimed and provide supporting documents to substantiate the tax rate applied for grossing up the RoE.
 - xiii. Revised Auditor's Certificate showing the ACE claimed separately.
 - xiv. Details of the IEDC in Form-12A.
 - xv. Supporting documents for the interest rate claimed in Form-9C.
5. These Petitions will be listed for hearing on **10.11.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

